ITEM NO.4

COURT NO.2

SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(Civil) No.699/2016

ASHWINI KUMAR UPADHYAY

Petitioner(s)

Respondent(s)

VERSUS

UNION OF INDIA & ANR.

(IA NO. 73459/2019 - APPROPRIATE ORDERS/ DIRECTIONS, IA NO. 107427/2018 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 136819/2017 -CLARIFICATION/DIRECTION, IANO.54637/2017 - CLARIFICATION/DIRECTION, IA NO. 81287/2018 - CLARIFICATION/DIRECTION, IA NO. 2029/2020 -CLARIFICATION/DIRECTION, IA No. 54552/2017 - DIRECTIONS, IA No. 146933/2018 - EXEMPTION FROM FILING O.T., IA No. 130543/2018 -EXEMPTION FROM FILING O.T., IA No. 103522/2019 - EXEMPTION FROM FILING O.T., IA NO. 107431/2018 - EXEMPTION FROM FILING O.T., IA NO. 61324/2017 - I/A FOR PERMISSION TO AMEND THE PRAYER ON BEHALF -OF INTERVENTION APPLICATION, IA PET., IA No. 81286/2018 No. 2027/2020 - INTERVENTION APPLICATION, IA No. 127368/2018 -INTERVENTION APPLICATION, IA NO. 2083/2019 -INTERVENTION APPLICATION, IA NO. 58124/2017 - INTERVENTION/IMPLEADMENT, IA NO. 57812/2017 – INTERVENTION/IMPLEADMENT, IA NO. 127023/2018 INTERVENTION/IMPLEADMENT, IA No.71929/2019 INTERVENTION/IMPLEADMENT, IA No. 2085/2019 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 98425/2019 - PERMISSION TO FILE DOCUMENTS/FACTS/ANNEXURES, IA 72938/2019 ADDITIONAL No. -PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES AND IA No. 130542/2018 - STAY APPLICATION)

Date : 05-03-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Mr. Vijay Hansaria, Sr.Adv.(A.C.)(N.P.) Mr. Dinesh Dwivedi, Sr. Adv. Mr. Prashant Kr. Umrao, Adv. Mr. Ashwani Kumar Dubey, AOR Ms. Avnish Pandey, Adv. Ms. Asha Upadhyay, Adv. Mr. Ashwini Kumar Upadhyay, Adv. Ms. Sneha Kalita, Adv. For Applicant(s) Mr. Dinesh Dwivedi, Sr. Adv.

Mr. Krishnam Mishra, Adv.

Mr. Nishant Singh, Adv.

Mr. R.D. Upadhyay, Adv. For Respondent(s) Mr. Vijay Prakash, Adv. Ms. Sunita Sharma, Adv. Mr. R.R. Rajesh, Adv. Mr.Raj Bahadur Yadav, Adv. Mr.K. Chandra Mohan, Adv. Mr. Arvind Kumar Sharma, AOR Mr. Pranav Sachdeva, AOR Mr. Balaji Srinivasan, AOR Mr. Mukesh Kumar Maroria, AOR Mr. Mohit D. Ram, AOR Ms. Monisha Handa, Adv. Mr. Sachin Kaushal, Adv. Mr. Abhinav Mukerji, AOR Mrs. Bihu Sharma, Adv. Ms. Pratishta Vij, Adv. Mr. Samarth Khanna, Adv. Mrs. Swarupama Chaturvedi, AOR Mr. Karan Bharihoke, AOR Mr. Siddhant Sharma, Adv. Mr. V. G. Pragasam, AOR Mr. S. Prabu Ramasubramanian, Adv. Mr. S. Manuraj, Adv. Mr. Sunny Choudhary, AOR Mr. Apoorv Kurup, AOR Ms. Upama Bhattacharjee, Adv. Mr. Raghvendra Singh, Adv. Mr. Sanjay Kumar Tyagi, AOR Mr. Y. Virendra, Adv. Mr. Yogesh Pachouri, Adv. Mr. Nempal Singh, Adv. Mr. Sibo Sankar Mishra, AOR Mr. Niranjan Sahu, Adv. Ms. Aruna Mathur, Adv. Mr. Avneesh Arputham, Adv. Ms. Anuradha Arputham, Adv. Ms. Greetanjali, Adv. Mr. Raghvendra Kumar, Adv. Mr. Anand Kr. Dubey, Adv.

For M/s.Arputham Aruna And Co, AOR Ms. Rachana Srivastava, AOR Mr. Aviral Saxena, Adv. Mr. Kunal Chatterji, AOR Ms. Maitrayee Banerjee, Adv. Mr. Pravar Veer Misra, Adv. Ms. Hemantika Wahi, AOR Mr. Kabir Dixit, AOR Intervenor-in-person Mr. P. V. Yogeswaran, AOR Mr. Anil Grover, AAG, Haryana Mr. Samar vijay Singh, Adv. Mr. Sanjay Kumar Visen, AOR Mr. Annam D. N. Rao, AOR Mr. Manoj Gorkela, Adv. Ms. K. Vaijayanthi, Adv. Mr. Vinayak Harshvardhan, Adv. Mr. Ankur Kumar, Adv. M/S. Gorkela Law Office, AOR Mr. Anandh Kannan N., AOR Mr. Tapesh Kumar Singh, AOR Mr. Aditya Pratap Singh, Adv. Mr. Sakha Ram Singh, Sr. Adv. Mr. Sanjay Hegde, Sr. Adv. Mr. Shiv Ram Sharma, AOR Mr. Vishwaditya Sharma, Adv. Mr. Khan Saulat Hanif, Adv. Mr. Mohammed Umar Hanif, Adv. Mr. Sudhanshu Srivastava, Adv. Mr. Satyendra Kumar Srivastav, Adv. Mr. S.K. Gangle, Adv. Ms. Ritu Gangle, Adv. Ms.Priya Sharma, Adv. Mr. Prithvi Raj Chauhan, Adv. Ms. Sunita Pandit, Adv. Mr. Adarsh Verma, Adv. Mr. Aman Pandey, Adv. Mr. Himanshu Sharma, Adv. Mr. Naresh K. Sharma, AOR Mr. Vijay Hansaria, Sr. Adv.(N.P.) Ms. Sneha Kalita, AOR Mr. Avnish Pandey, Adv.

Mr. Anil Shrivastav, AOR Mr. Rituraj Biswas, Adv. Mr. Satyendra Kumar Srivastav, Adv. Mr. G. N. Reddy, AOR Mr. T. Vijaya Bhaskar Reddy, Adv. Mr. Digvijay Harichandan, Adv. M/s. K J John And Co, AOR Mr. P.N. Ravindran, Sr. Adv. Mr. T. G. Narayanan Nair, AOR Mr. Amit Sharma, Adv. Mr. Ambhoj Kumar Sinha, AOR Mr. Suhaan Mukerji, Adv. Mr. Vishal Prasad, Adv. Mr. Amit Verma, Adv. Mr. Abhishek Manchanda, Adv. For M/s.PLR Chambers And Co., AOR Mr. V. N. Raghupathy, AOR Mr. Manendra Pal Gupta, Adv. Mr. M. Shoeb Alam, AOR Mr. Arjun Garg, AOR Mr. Devansh Srivastava, Adv. Dr. Rajesh Pandey, Adv. Ms. Tanuja Manjari Patra, Adv. Ms. Shweta Mulchandani, Adv. Ms. Aswathi M.k., AOR Mr. Ranjan Mukherjee, AOR Mr. Avijit Mani Tripathi, Adv. Mr. K.V. Kharlyngdoh, Adv. Mr. Upendra Mishra, Adv. Mr. T.K. Nayak, Adv. Mr. Shauria Sahai, Adv. Mr. P.S. Negi, Adv. Mr. Sruti Ram Kochar, Adv. Ms. K. Enatoli Sema, AOR Mr. Amit Kr. Singh, Adv. Mr. Kshatrshal Raj, Adv. M/s.Parekh & Co., AOR Mr. Prashanto Sen, Sr. Adv. Mr. P. S. Sudheer, AOR Mr. Rishi Maheshwari, Adv.

Ms. Anne Mathew, Adv. Mr. Bharat Sood, Adv. Ms. Shruti Jose, Adv. Mr. Aniruddha P. Mayee, AOR Mr. K.V. Jagrdishvaran, Adv. Ms. G. Indira, AOR Ms. Radhika Chaturvedi, Adv. Mr. Hitesh Kr. Sharma, Adv. Mr. Akhileshwar Jha, Adv. Ms. Mamta Upadhyaya, Adv. Mr. Vipin Gupta, Adv. Ms. Radhika Gautam, AOR Mr. Anupam Raina, AOR Mr. Subas Ray, Adv. Mrs. Anil Katiyar, AOR Mr. Shuvodeep Roy, AOR Mr. Rahul Raj Mishra, Adv. Mr. Kabir Shankar Bose, Adv. Mr. Samrat Shinde, Adv. Mr. Rahul Chitnis, Adv. Mr. Aaditya A. Pande, Adv. Mr. Sachin Patel, AOR Mr. Pukhrambam Ramesh Kumar, AOR Ms. Anupama Ngangom, Adv. Mr. Karun Sharma, Adv. Mr. M. Yogesh Kanna, AOR Ms. Meha Aggarwal, Adv. Mr. S. Raja Rajeshwaran, Adv. Ms. Uma Prasuna B., Adv. Ms. Deepanwita Priyanka, Adv. Mr. Siddhesh Kotwal, Adv. Ms. Bansuri Swaraj, Adv. Ms. Arshiya Ghose, Adv. Ms. Astha Sharma, AOR Mr. Divyansh Tiwari, Adv. Ms. A. Upadhyay, Adv. Mr. Chirag M. Shroff, AOR

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Mr. G. Prakash, Adv. Mr. Jishnu M.L., Adv. Mrs. Priyanka Prakash, Adv. Mrs. Beena Prakash, Adv. Mr. Pratap Venugopal, Adv. Ms. Surekha Raman, Adv. Ms. Ayushi Gaur, Adv. Mr. Akhil Abraham Roy, Adv. Mr. Vijay Valsan, Adv.

UPON hearing the counsel the Court made the following O R D E R

Heard the learned counsel appearing for the parties.

It was brought to the notice of this Court by the counsel appearing on behalf of *Amicus Curiae* that because of insufficient information furnished by the different High Courts about the cases pending against MLAs and MPs including former and sitting, he is unable to assist the Court about the establishment of the Special Courts.

Under the circumstances, a format for seeking the above information from the High Courts, was proposed by the Amicus Curiae and the other learned Senior counsel/learned counsel appearing for the parties, which is placed before us today.

We have perused the format and, in our view, one more column is required to be added, i.e., expected time of completion of trial in the matter as Column No.13.

We direct that the said format be sent to the Registrar Generals of all the High Courts forthwith by an e.mail, and on receipt of the said format, the Registrar Generals of the High Courts are directed to furnish the information in the said format to the learned *amicus*, by sending both a hard copy and a soft copy by email at amicus.vijayhansaria@gmail.com. expeditiously and preferably within a period of two weeks from today. A copy of the same is also to be sent to the Secretary General of this Court.

So far as the States of Bihar and Kerala are concerned, they are directed to furnish the following additional information regarding the status of the cases after the order of this Court dated 4-12-2018, i.e., (a) number of cases decided; (b) number of

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cases in which evidence is recorded, (c) number of cases in which charges have been framed and (d) progress reports of cases in terms of para 7 of the order and administrative direction, if any, issued by the two High Courts in this regard, and (e) disposal rates of such cases prior to the Order dated 4-12-2018 and after the said order.

As prayed by Mr. Sanjay R. Hegde, learned Senior counsel, Interlocutory Application No.71929 of 2019 seeking impleadment is allowed.

List the matter after two weeks.

(VISHAL ANAND) COURT MASTER (SH) (RAJ RANI NEGI) ASSISTANT REGISTRAR

S1	Dist	Name	Name of	Sitting/	Date and	Offence	Maximum	Date of	Date of	Present	Stay, if	Expected
No		of the	MP/ MLA	Former	Number of	alleged	punishment	filing	framing	status	any, by	time of
		court			FIR			charge	charge		higher	completion
								sheet			court	of trial
1	2	3	4	5	6	7	8	9	10	11	12	13